1624

SHRI SATYANARAYAN SINHA: Yes, for all the States.

SHRI K. B. LALL: May I know whether any proportion is fixed for awarding these scholarships among the States ?

SHRI SATYANARAYAN SINHA: The scholarships are awarded according to the population of each State, I think.

SHRI S. N. MAZUMDAR: Are there Scheduled Caste or Scheduled Tribe representatives on the Scholarship Board ?

SHRI SATYANARAYAN SINHA: Yes.

SCHOLARSHIPS FOR STUDIES ABROAD

- *20. SHRI D. NARAYAN: Will the Minister for EDUCATION be pleased to state:
- (a) what different categories of Government of India scholarships are available for Indian students for studies abroad;
- (b) what are the qualifications and conditions attached to each such scholarship;
- (c) how are the candidates chosen and who is the selecting authority;
- (d) how many applications for each category of the scholarships were received in the year 1951 and from what States; and
- (e) whether all the applications have been disposed of?

THE MINISTER FOR PARLIA-MENTARY AFFAIRS (SHRI SATYA-NARAYAN SINHA): (a) to (e). A statement giving the information is laid on the Table of the Council. [See Appendix II, Annexure No. 32.]

SHRI R. P. N. SINHA: Will Government consider the advisability of awarding some scholarships to M. Ps. for studying Parliamentary Affairs abroad?

SHRI C.G.K. REDDY: I should like to make a submission on this, Sir. Hon. Ministers very conveniently lay very long statements on the Table which are not ordinarily available to us, Members, and we are not able to ask any supplementaries. We do not know the answer at all.

MR. CHAIRMAN: The statement has been placed half-an-hour earlier in the Notice Office.

DEFENCE RESERVE FUND

- *21. SHRI P. C. BHANJ DEO: Will the Minister for Defence be pleased to state:
- (a) the balance of money left in the Defence Reserve Fund at present;
- (b) whether transfers of sums to and rom this Fund ceased to be made on he outbreak of the last war:
- (c) what was the maximum amount lying in this Fund before the outbreak of the war;
- (d) in which year this maximum was reached;
- (e) what are the reasons for not transferring money to this Fund after the close of the war;
- (f) whether the Government intend to build up this Fund as soon as finances permit; and
- (g) whether one of the purposes of the Fund is to finance Defence capital expenditure on Revenue account ?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI); (a) Nil.

- (b) Yes.
- (c) Rs. 3,46,43,815.
- (d) At the end of the year 1936-37.
- (e) From 1st April 1939 to the end of the 31st March 1947, expenditure on Defence Services was being allocated between the Government of India and

His Majesty's Government in the U. K. in accordance with the Financial Agreement concluded with His Majesty's Government soon after the outbreak of the war. During the currency of the Agreement, transfers to and from the Defence Reserve Fund were not permissible. The cessation of the Agreement on 31st March 1947 was followed by the Partition of the coun-The balance of Rs. 1,05,00,005 lying in the Fund on 14-8-47 was merged in the accounts of the undivided Government of India. No portion of this balance was brought forward in the accounts of the Dominion of India as the question of revival of this Fund in the altered circumstances had to be considered ab initio in respect of the new Dominion.

- (f) Government consider that there is no need to build up a similar Fund now in circumstances obtaining at present.
- (g) Before the war this Fund was drawn upon to finance mainly measures of re-equipment of the Armed Forces and there was no separate booking of expenditure under any capital head.

WRITTEN ANSWERS TO QUESTIONS

CENTRAL GOVERNMENT LOANS

- 79. SHRI P. C. BHANJ DEO: Will the Minister for FINANCE be pleased to state:
- (a) whether his attention has been drawn to a statement in the White Paper on the Punjab Budget for 1952-53 (page 35) that "unfortunately a substantial portion of them (i.e., Central Government loans) have been taken for purposes which are quite clearly not productive, nor can they in their very nature be so";
- (b) what portion of the total Central Government loans of Rs. 59,62,000, due from the Punjab on the first of

April 1952, was taken and used by that State for unproductive purposes;

- (c) whether any steps have been taken to write off the unproductive loans granted to the Punjab;
- (d) whether other States have been granted Central Government loans for unproductive purposes and if so, what is their extent up to the 31st March 1952;
- (e) the amount of loans, if any, proposed to be granted to each State Government for unproductive purposes during the year 1952-53?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a). Yes, Sir.

(b) and (c). The total Central Government loans outstanding against the Punjab on the first of April 1952 amounted roughly to Rs. 58.07 crores comprising:

	Rs. crores
(i) Loans for Irrigation and Multi-purpose River Schemes -	32·46
(ii) G. M. F. Loans · · ·	3.52
(iii) Loans for the Rehabilitation of Displaced Persons	13.28
(iv) Other Loans	8.21
Total .	58.97

None of these purposes is really unproductive. In so far, however, as loans for the rehabilitation of displaced persons prove irrecoverable, the Government of India have accepted in principle to bear a moity of the irrecoverable amount.

(d) and (e). Loans to other State Governments given upto the end of 1951-52 and proposed to be given during 1952-53 are almost entirely for purposes similar to those mentioned above; that is to say, are not for unproductive purposes.